

Sixteenth Lok Sabha

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Title: Need to increase number of seats in Legislative Assembly of Andhra Pradesh

SHRI KESINENI SRINIVAS (VIJAYAWADA): Section 26(1) of the Andhra Pradesh Reorganisation Act, 2014 clearly assures an increase in the number of seats from 175 to 225, in the Legislative Assembly of Andhra Pradesh. However, 84th Amendment to the Constitution in 2002, amended Article 170(3) and had applied a freeze on delimitation of constituencies till data of the first census after 2026 is published.

The people of Andhra Pradesh have been neglected for three years. The provision to increase the seats was inserted to pacify the agitation against reorganization, all the while keeping a backdoor via Article 170.

The possibility of reorganization was not envisaged by the Constitutional Amendment. I urge the current Government To provide justice and correct the wrong inflicted on the people of Andhra Pradesh by a forced reorganization. I call upon the Government to fulfill the promise that was made, even if it requires them to undertake a constitutional amendment.